

AS INTRODUCED IN LOK SABHA

Bill No. 366 of 2019

THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU
(MERGER OF UNION TERRITORIES) BILL, 2019

A

BILL

to provide for merger of Union territories of Dadra and Nagar Haveli and Daman and Diu and for matters connected therewith.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

PART I

PRELIMINARY

- 5 **1.** (1) This Act may be called the Dadra and Nagar Haveli and Daman and Diu (Merger of Union territories) Act, 2019. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) “appointed day” means the day on which the Central Government may, by notification, in the Official Gazette; 5

(b) “existing Union territories” means the Union territories of Dadra and Nagar Haveli and Daman and Diu as existing immediately before the appointed day;

(c) “law” includes any enactment, Ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having a force of law in the whole or in any part of the existing Union territories immediately before the appointed day. 10

PART II

MERGER OF UNION TERRITORIES

Formation of Union territory of Dadra and Nagar Haveli and Daman and Diu.

3. On and from the appointed day, there shall be formed a new Union territory to be known as the Union territory of Dadra and Nagar Haveli and Daman and Diu comprising the territory of the existing Union territories, namely:— 15

Dadra and Nagar Haveli and Daman and Diu,

and thereupon the said territories shall have ceased to form part of the existing Union territories. 20

Amendment of article 240 of Constitution.

4. In article 240 of the Constitution, in clause (1),—

(i) for entry (c), the following entry shall be substituted, namely:—

“(c) Dadra and Nagar Haveli and Daman and Diu;”;

(ii) entry (d) shall be omitted.

Amendment of the First Schedule to Constitution.

5. On and from the appointed day, in the First Schedule to the Constitution, under the heading “II. THE UNION TERRITORIES”, for entries 4 and 5 and the corresponding entries relating thereto, the following shall be substituted, namely:— 25

Name	Extent
“4. Dadra and Nagar Haveli and Daman and Diu	The territory which immediately before the eleventh day of August, 1961 was comprised in Free Dadra and Nagar Haveli and the territories specified in section 4 of the Goa, Daman and Diu Reorganisation Act, 1987.”. 35 18 of 1987.

PART III

REPRESENTATION IN THE HOUSE OF THE PEOPLE

Allocation of seats in House of People.

6. On and from the appointed day, there shall be allocated two seats to the Union territory of Dadra and Nagar Haveli and Daman and Diu in the House of the People and the First Schedule to the Representation of the People Act, 1950 shall be deemed to be amended accordingly. 40 43 of 1950.

Provisions as to sitting members.

7. (1) Every sitting members of the House of the People representing any Parliamentary constituency, which, on the appointed day, by virtue of the provisions of section 5, stands allotted, with or without alteration of boundaries, be deemed to have been elected to that House by that constituency. 45

43 of 1950. *Explanation.*—For the purposes of this sub-section “parliamentary constituency” shall have the same meaning as assigned to it in the Representation of the People Act, 1950.

(2) The term of office of such members shall remain unaltered.

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PART IV

HIGH COURT

8. On and from the appointed day, the jurisdiction of the High Court of Bombay shall continue to extend to the Union territory of Dadra and Nagar Haveli and Daman and Diu. Extension of jurisdiction of High Court of Bombay.

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PART V

ASSETS AND LIABILITIES

9. Subject to the other provisions of this Part, all land and all stores, articles and other goods held immediately before the appointed day, by the existing Union territories, shall, on and from that day, vest in the Union territory of Dadra and Nagar Haveli and Daman and Diu. Land and goods.

Explanation.—For the purposes of this section, the expression “land” includes immovable property of every kind and any rights in or over such property and the expression “goods” does not include coins, bank notes and currency notes.

10. The total of the cash balances in all treasuries, the Reserve Bank of India, the State Bank of India and any nationalised bank, of the existing Union territories immediately before the appointed day shall be merged in the Union territory of Dadra and Nagar Haveli and Daman and Diu. Cash balances.

11. (1) The right to recover arrears of any tax or duty (including arrears of land revenue) on any property situated in the existing Union territories shall vest in the Union territory of Dadra and Nagar Haveli and Daman and Diu. Arrears of tax.

(2) The right to recover arrears of any tax or duty, other than a tax or duty specified in sub-section (1), shall belong to the Union territory of Dadra and Nagar Haveli and Daman and Diu.

12. The right to recover any loans or advances made by the existing Union territories before the appointed day to any local body, society, agriculturist or other person shall belong to the Union territory of Dadra and Nagar Haveli and Daman and Diu. Right to recover loans and advances.

13. The assets and liabilities relating to any commercial undertaking of the existing Union territories shall vest in the Union territory of Dadra and Nagar Haveli and Daman and Diu. Assets and liabilities of Union territory undertakings.

14. The liability of the Union to refund—

(a) any tax or duty on property, including land revenue collected in excess shall go to the Union territory of Dadra and Nagar Haveli and Daman and Diu; Refund of taxes collected in excess.

(b) any other tax or duty collected in excess shall go to the Union territory of Dadra and Nagar Haveli and Daman and Diu.

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PART VI

PROVISIONS AS TO SERVICES

15. The members of each of the All India Services borne on the existing Union territories cadre immediately before the appointed day shall continue to be in the cadre of the same service of the existing Union territory in which they stand allocated before the appointed day. Provisions relating to All India Services.

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Provisions relating to other services.

16. (1) Every person employed in connection with the affairs of the existing Union territories and serving immediately before the appointed day in the existing Union territories shall, on and from that day,—

(a) continue to serve in connection with the affairs of the Union territory of Dadra and Nagar Haveli and Daman and Diu; and 5

(b) be deemed to be provisionally allotted to serve in connection with the affairs of the Union territory of Dadra and Nagar Haveli and Daman and Diu:

Provided that nothing in clause (b) shall apply to a person to whom the provisions of section 15 apply or to a person on deputation from any State.

(2) As soon as may be, after the appointed day, the Central Government shall by general or special order, determine whether every person referred to in clause (b) of sub-section (1) shall be finally allotted for service in the Union territory of Dadra and Nagar Haveli and Daman and Diu and the date with effect from which such allotment shall take effect or be deemed to have taken effect. 10

(3) As soon as may be after the Central Government passes orders finally allotting an employee in terms of sub-section (2), the Union territory of Dadra and Nagar Haveli and Daman and Diu shall take steps to integrate the employee into the services under its control in accordance with such special or general orders or instructions as may be issued by the Central Government from time to time in this behalf. 15

(4) The Central Government may, by order establish one or more Advisory Committees for the purpose of assisting it in regard to ensuring of fair and equitable treatment to all persons affected by the provisions of this section and proper consideration of any representations made by such persons: 20

Provided that notwithstanding anything to the contrary contained in any law for the time being in force, no representation shall be against any order passed by the competent authority on matters arising out of the division and integration of services under this Act, on the expiry of three months from the date of publication or service of such order, whichever is earlier: 25

Provided further that, notwithstanding anything contained in the preceding proviso, the Central Government may *suo motu* or otherwise and for reasons to be recorded, reopen any matter and pass such order thereon, as may appear to it to be appropriate if it is satisfied that it is necessary so to do, in order to prevent any miscarriage of justice to any affected employee. 30

(5) Nothing in this section shall be deemed to affect, on or after the appointed day, the operation of the provisions of Chapter I of Part XIV of the Constitution in relation to the determination of the conditions of service of persons serving in connection with the affairs of the Union territory of Dadra and Nagar Haveli and Daman and Diu: 35

Provided that the conditions of service applicable immediately before the appointed day to the case of any person referred to in sub-section (1) or sub-section (2) shall not be varied to his disadvantage except with the previous approval of the Central Government. 40

(6) All services prior to the appointed day rendered by a person allotted under sub-section (2) in connection with the affairs of the existing Union territories shall, for the purposes of the rules regarding his conditions of service, be deemed to have been rendered in connection with the affairs of the Union territory of Dadra and Nagar Haveli and Daman and Diu. 45

(7) The provisions of this section other than clause (a) of sub-section (1) shall not apply in relation to any person to whom the provisions of section 16 apply.

PART VII

LEGAL AND MISCELLANEOUS PROVISIONS

17. All laws which immediately before the appointed day extend to, or are in force in, existing Union territories shall, on and from the appointed day, continue to be in force in those areas in respect of which they were in force immediately before that day. Extension of laws.
18. Any court, tribunal or authority required or empowered to enforce any law extended to the Union territory of Dadra and Nagar Haveli and Daman and Diu by section 17 may, for the purpose of facilitating its application in relation to the Union territory of Dadra and Nagar Haveli and Daman and Diu, construe the law in such manner, without affecting the substance, as may be necessary or proper in regard to the matter before the court, tribunal or authority. Power to construe laws.
19. For the purpose of facilitating the application of any law in relation to the Union territory of Dadra and Nagar Haveli and Daman and Diu, the Central Government may, before the expiration of two years from the appointed day, by order, make such adaptations and modifications of the law, whether by way of repeal or amendment, as may be necessary or expedient, and thereupon every such law shall have effect subject to the adaptations and modifications so made until altered, repealed or amended by a competent Legislature or other competent authority. Power to adapt laws.
20. Where, immediately before the appointed day, the existing Union territories is a party to any legal proceedings with respect to any property, rights or liabilities transferred to the Union territory of Dadra and Nagar Haveli and Daman and Diu under this Act, the Union territory of Dadra and Nagar Haveli and Daman and Diu shall be deemed to be substituted for the existing Union territories as a party to those proceedings, or added as a party thereto, as the case may be, and the proceedings may continue accordingly. Legal proceedings.
21. (1) Every proceeding pending immediately before the appointed day before any court (other than a High Court), tribunal, authority or officer in any area which on that day falls within the existing Union territories shall, stand transferred to the corresponding court, tribunal, authority or officer in the Union territory of Dadra and Nagar Haveli and Daman and Diu. Transfer of pending proceeding.
- (2) In this section,—
- (a) “proceeding” includes any suit, case or appeal; and
- (b) “corresponding court, tribunal, authority or officer”, in the Union territory of Dadra and Nagar Haveli and Daman and Diu, means—
- (i) the court, tribunal, authority or officer in which, or before whom, the proceeding would have laid if the proceeding had been instituted after the appointed day, or
- (ii) in case of doubt, such court, tribunal, authority or officer in that Union territory as may be determined after the appointed day by the Administrator of the Union territory of Dadra and Nagar Haveli and Daman and Diu, or before the appointed day by the existing Union territories, to be the corresponding court, tribunal, authority or officer.
- Explanation.*—For the purposes of this sub-section, “Administrator” means the administrator appointed by the President under article 239 of the Constitution.
22. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force. Effect of provisions inconsistent with other laws.

Power to
remove
difficulties.

23. (1) If any difficulty arises in giving effect to the provisions of this Act, the President may, by order, notified in the Official Gazette do anything not inconsistent with such provisions which appears to him to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of three years from the appointed day. 5

(2) Every order made under this section shall be laid before each House of Parliament.

STATEMENT OF OBJECTS AND REASONS

The Union territories of Daman and Diu and the Dadra and Nagar Haveli are located in western region of the country. Both Union territories were under the Portuguese rule for a long time. They were liberated from Portuguese rule in December, 1961. Since 1961 to 1987, the Daman and Diu were part of the Union territory of Goa, Daman and Diu. In 1987, when Goa got statehood, Daman and Diu were made a separate Union territory. The Dadra and Nagar Haveli was occupied by the Portuguese in June, 1783. Residents of Dadra and Nagar Haveli got liberated themselves from the Portuguese rule on the 2nd August, 1954. Since, 1954 to 1961, the territory was administered by a citizen's council called the Varishta Panchayat of Free Dadra and Nagar Haveli. In 1961, it was merged with the Republic of India and made a Union territory.

2. The Union territories of Dadra and Nagar Haveli and Daman and Diu share a lot in terms of administrative set up, history, language and culture. The Secretaries to various Departments, Chief of Police and Chief Conservator of Forest of the both Union territories are common and the officers of All-India Services posted by the Ministries of Home Affairs, Environment and Forests serve both these territories as per their work allocation. Further, the policies and development schemes in various sectors including Tourism, Industries, Education, Information Technology are similar.

3. Besides these, there are two secretariats and parallel departments which consume infrastructure and manpower in each Union territory. The Administrator, Secretaries, and Heads of certain departments functions in both the Union territories on alternate days affecting their availability to people and monitoring functioning of subordinate staff. The subordinate employees of both the Union territories are separate. Further, various departments of the Government of India have to co-ordinate with both the Union territories separately, causing duplication of works.

4. Having two separate constitutional and administrative entities in both the Union territories leads to lot of duplicacy, inefficiency and wasteful expenditure. Further, this also causes unnecessary financial burden on the Government. Besides these, there are various challenges for cadre management and career progression of employees.

5. In view of the policy of the Government to have "*Minimum Government, Maximum Governance*", considering small population and limited geographical area of both the Union territories and to use the services of officers efficiently, it has been decided to merge the Union territories of Dadra and Nagar Haveli and Daman and Diu into a single Union territory. Hence, a Bill, namely, the Union territories of Dadra and Nagar Haveli and Daman and Diu (Merger of Union territories) Bill, 2019 is proposed for that purpose.

6. The Bill, *inter alia*, provides for,—

(a) better delivery of services to the citizens of both Union territories by improving efficiency and reduction in paper work;

(b) reduction in administrative expenditure;

- (c) bringing uniformity in policies and schemes;
- (d) better monitoring of schemes and projects;
- (e) better management of cadres of various employees.

7. The Bill seeks to achieve the aforesaid objectives.

NEW DELHI;
The 21st November, 2019.

AMIT SHAH.

LOK SABHA

A

BILL

to provide for merger of Union territories of Dadra and Nagar Haveli and Daman and Diu and for matters connected therewith.

(Shri Amit Shah, Minister of Home Affairs)